



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Original Application No. 04 of 200 4
 Applicant (s) Subash Chandre Panda Respondent (s) Union of India & Ors.
 Advocate for Applicant (s) Mr. Prabhat Ku. Dash Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
9-P.O. for Rs. 50/- filed. Defects have been pointed out in Serotary Sheet. For consideration pl. DR 7.1.04 S.O. (J) Sub 8/1/04 DR Defects removed on 9.1.04 For Registration pl. DR 9.1.04 DR Registrar 9.1.04	REGISTER 9.1.04 Registrar 1. Order dated 12.01.2004. Heard Mr. Prabhat Ku. Dash, Learned counsel for the Applicant and Mr. A.K. Bose, Learned Senior standing counsel who has appeared in this case for the Respondents. On Perusal of records, it appears that the Applicant S.O. (J) Sub 9.1.04 09.01.04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission pt.

Bench

R
9-1-04

On 12-21-04

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to all posts and
Copied in order
for both side.

19/01/04

15/01/04
S. S.

has not exhausted the Departmental remedies available to him before approaching this Tribunal with his grievance. Mere existence of grievance is not enough to rush to this Tribunal and this we have repeatedly emphasized in dealing with such matters.

In the said Premises, this OA is disposed of with a direction to the Applicant to submit representation to his Appointing Authority i.e. either to Res. no. 3 or 4, as the case may be, for redressal of his grievance. Upon receipt of such a representation, the said Respondent/Authority shall dispose of the same within a period of 45 days from the date of receipt of such representation.

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Copies of this order
alongwith copies of the OA
be sent to the Respondents
and free copies of this
order be given to Ld.
counsel for both sides.

Vice-Chairman
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Members